1769

Oral Answers

[ RAJYA SABHA ]

to Questions

1770

competence that are responsible for keeping these territories under the External Affairs Ministry. If it is considered to be inexpedient to hand them over to the Home Ministry, why is it considered to be inexpedient? Secondly, does the hon. Minister think that the Home Ministry is less competent than the External Affairs Ministry? And is it the reason why they should not be handed over to the Home Ministry?

SHRI LAL BAHADUR: In fact, the Home Ministry in a way administers the whole country and it has to be one of the most competent, if not the most competent and efficient, Ministries of the Government of India. Therefore, that could not be any reason. But as I just now said, we have to consult these territories and we would very much like them to agree to our suggestion that these territories should be transferred to the Home Ministry.

SHRI BHUPESH GUPTA: May I know the reason why after all these are not being transferred at least to the Minister without Portfolio since he is starved of a portfolio? That is, as Minister without Portfolio, he can get them.

MR. CHAIRMAN: What is the question?

SHRI BHUPESH GUPTA: Why not transfer them to the Minister without Portfolio since that particular Minister is without a portfolio?

MR. CHAIRMAN: It is a suggestion for action, in the form of a question.

SHRI BHUPESH GUPTA: Why is it not being done? What is the suggestion?

MR. CHAIRMAN: If it is not a suggestion for action, it is nothing.

SHRI BHUPESH GUPTA: I say, why should it not be done?

SHRI LAL BAHADUR: I can administer the two territories only if I am made the Lieutenant-Governor of both Pondicherry and Goa.

SHRI BHUPESH GUPTA: They will make you a Governor.

SHRI A. D. MANI: The Minister stated in his reply that one of them. Goa or Pondicherry, did not want the Government to be transferred to the jurisdiction of the Home Ministry. Which was the unit which did not want to be transferred, Goa or Pondicherry?

SHRI LAL BAHADUR: Pondicherry, perhaps the territory which is nearer to the hon. Member's home State.

## भारतीय वायु सेना के हुर्घटनाग्रस्त हुये विमान

\*२४३. {श्री गिरराज किशोर कपूर :† \*२४३. {श्री विमलकुमार मन्नालालजी ु चौरड़िया ः

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में प्रत्येक वर्ष में भारतीय वायु सेना के कितने कितने विमान (१) क्षतिग्रस्त हुए और (२) नष्ट हुए ;

(ख) उपरोक्त भाग (क) में उल्लि-खित दुर्घटनाग्रों में कितने व्यक्ति मारे गये ग्रौर कितने धन की हानि हुई ; ग्रौर

(ग) दुर्घटनाम्रों की रोकथाम के लिये क्या विशेष कदम उठाये जा रहे हैं ?

<sup>&</sup>lt;sup>†</sup>The question was actually asked on the floor of the House by Shri G. K. Kapoor.

| 1771               | Oral Answers   | 5 MAY      | 1964 ]                            | to Questions                         | 1772                      |
|--------------------|--|------------|-----------------------------------|--------------------------------------|---------------------------|
| †[Acc              | IDENTS OF I.A.F. AIR   | CRAFT      |                                   | ri S. K. Mukherji,<br>t (Emergency   | Cabine <b>t</b><br>Wing)— |
| *243. {            | SHRI G. K. KAPOO<br>SHRI V. M. CHORD                               | R:<br>DIA: | Member-S                          | Secretary.                           |                           |
| (                  |  |            | with the                          | following terms                      | of refer-                 |
| Will the pleased 1 | e Minister of DEF1<br>to state:                                    | ENCE be    | ence:                             |                                      |                           |
|                    | e number of aircraf<br>hich were (i) dama                          | ,          |                                   | examine the existir<br>arrangements— | ng regula-                |
|                    | ii) destroyed during each of the last nree years;                  |            | (a) for flying and flying safety; |                                      |                           |
| and the            | he number of perso<br>extent of loss in ru<br>of the accidents ref | upees on   |                                   | or clearing an airc<br>or flying;    | <del>rraft</del> as fit   |

(c) regarding the standards of training of a pilot in relation to the tasks he is entrusted with:

(ii) to examine the adequacy of the above regulations and arrangements and their implementation; and

(iii) to recommend remedial measures if any, to minimise accidents.

The Committee is expected to submit its report and recommendations by the end of July 1964.

†[प्रतिरक्षा मंत्रालय में उपमंत्री (भी डी॰ मार॰ चन्द्राण) : (क) तया (ख) यह सूचना प्रकट करना लोक हित में नहीं है ।

(ग) एक विवरण सभा के पटल पर रख दिया गया है।

### विवरण

वायसेना के कर्त्तब्यों में स्वाभाविक तौर पर कुछ खतरे अन्तहित होते हैं, और द्र्घंटनाएं पूर्णता से निवार्यं नहीं हो सकती । वाय, सेना मुख्यालय का एक निदेशालय दूर्घटनाम्रों के मांकड़ों का मध्ययन करता है, ग्रीर सभी स्तरों पर ऐसे कार्य संगठन... करता है, कि पालन किये जाने वाले कर्त्तव्यों

+[] Hindi translation

in part (a) above; and

(c) the special steps which are being taken to prevent accidents?]

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) and (b): It is not in public interest to give this information.

(c) A statement is laid on the Table of the House.

### STATEMENT

Certain risks are inherent in the very nature of the duties of the Air Force and accidents cannot be eliminated altogether. A Directorate in Air Headquarters studies accident data and organises action at all levels for the observance of safety precautions having regard to the duties to be performed. Government have given further consideration to the problem of obviating aircraft accidents. A Committee has been set up consisting of

(1) Shri S. S. Khera, Cabinet Secretary-Chairman.

(2) Air Vice Marshal Arjun Singh, Vice-Chief of Air Staff-Member.

(3) Shri R. N. Katju, Director-General, Civil Aviation-Member.

\* \*

#### 1773

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के बारे में सुरक्षा सम्बन्धी हिदायतों पर श्रमल हो । विमान दुर्घटनाग्रों की रोक थाम करने की समस्या पर सरकार ,ने श्रीर ग्रधिक ध्यान दिया है। एक समिति बनाई गई है, जिसके ----

- ्(१)श्री एस० एस० खेड़ा, सचिव मंत्रिमंडल---**चेयरमेन** ।
- (२) एयर वाइस मार्शल भ्रर्जुन सिंह उपबलाधिकरणिक, विमान सेना---सदस्य ।
- (३) श्री ग्रार० एन० काटजू, मुख्य-निदेशक प्रसैनिक विमान---ैं----सदस्य ।
- (४) श्री एस० के० मुखर्जी, सचिवा-लय मंत्रिमंडल (म्रापाती पक्ष)---सदस्य-सचिव । ⊯ क्व होंगे, श्रौर विचारार्थ विषय होंगे :---
  - (१) (क) उड़ान तथा उड़ान -सुरक्षा;
    - (ख) विमान को उडान के लिये .समर्थ घोषित करने ;
    - (ग) विमान चालक को सौपे गये कार्यों से सम्बन्धित प्रशिक्षण के स्तरों के बारे में वर्तमान विनियमों तथा प्रबंधों का निरीक्षण करना।

(२) उक्त विनियमों ग्रौर प्रबंधों की पर्याप्तता तथा उनके कार्यान्वित किये जाने का निरीक्षण करना ।

(३) दुर्घटनाम्रों को कम करने के लिये यदि कोई हो तो उपचारी उपायों की सिफारिश करना ।

आ शा है समिति जुलाई, १९६४ के अन्त तक अपनी रिोर्ट ग्रौर सिफारिशें देदेगी।] श्वी गिरराज किझोर कपूर : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जो चीजें ग्रख़बारों में निकल चुकी हैं मौर जिनसे जनता में भ्रम फैल चुका है, उनको भी हाउस को बताने में क्यों एतराज हो रहा है ?

SHRI Y. B. CHAVAN: Sir, we have given a certain specific information about some particular accidents in which severe loss of officers has occurred. But this question seeks to get information about all the accidents and the damage that had been done to the Indian Air Force. It will not be in public interest to give the entire information.

श्वी गिरराज किशोर कपूर : क्या मंत्री महोदय यह बताने की क्रुपा करेंगे कि जो ये जहाज गिरे हैं, वे क्या पाकिस्तान के दिशाभ्रम करने से गिरे हैं ?

SHRI Y. B. CHAVAN: We cannot say that. Of course, there are doubts and suspicions in our minds about one aircraft. We cannot say that that is true in all the cases.

श्री विमलकुमार मन्नालालजी चौरड़ियाः क्या श्रीमान यह बतलायेंगें कि यह जो ग्रापका पहले से विदेशालय है ग्रौर उसने ग्रभो तक जो ग्राध्ययन इन विमान दुर्घट-नाग्रों का किया है, उसके ग्राधार पर इन दुर्घटनाग्रों के कौन कौन से कारण पाये गये ?

SHRI Y. B. CHAVAN: I have not got that information with me. What I said was that we normally look to the rate of accidents according to the flying hours, and I am certainly prepared to give information about one point. The increase in the flying hours in 1961, 1962 and 1963 of the Indian Air Force will show the extent of the increase in the activities. Sir, in 1961, the flying hours were about 1,62,422 and in 1963 the flying hours have increased to 2,54,757. Normally, the rate of accident is compared to the flying hours that are involved.

श्वी विमलकुमार मन्नालालजी चौरड़ियाः क्या श्रीमान यह बतलायेंगे कि कुछ ऐसा भी एसेस किया गया है कि कितनी दुर्घटनाएं सुरक्षा सम्बंधी हि्दायतों पर अमल न करने के कारण हई है।

SHRI Y. B. CHAVAN: Sir, we ourselves wanted to go into this matter thoroughly and satisfy ourselves that everything is all right. It is for this very reason that we have appointed a Committee which is going into this matter. So, it is very difficult for me to indicate any conclusions at this stage.

SHRI FARIDUL HAQ ANSARI: I want to know about part (b) of the question whether the hon. Minister will assure the House that practical steps have been taken to minimise these accidents so that there may not be loss of life and property.

SHRI Y. B. CHAVAN: On the data available at the present moment, certainly we have taken steps, we have given instructions to keep this rate of accidents to its minimum but we would certainly want to study this question scientifically and that will depend upon the recommendations of the Committee.

MR. CHAIRMAN: The Question Hour is over

12 Noon

Ξ.

# SHORT NOTICE QUESTION AND ANSWER

ISRAEL INDEPENDENCE DAY

3. SHRI DAHYABHAI V. PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the reservation booked in the Asoka Hotel more than a month earlier to celebrate the Israel Independence Day on the 15th April, 1964 in New Delhi was cancelled at the instance of the Government of India;

(b) whether it is a fact that the Government of India advised the Consulate of Israel not to hold the celebrations in New Delhi on that day; and

(c) whether the Government of India have advised any Consulate or diplomatic representative of any other country not to hold its Independence Day Celebrations, if so, which are those countries, if not, what are the reasons for which such an action was taken in the case of Israel?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) On 7th April, 1964, the Government advised the Israeli Consul to cancel the Israeli National Day reception which he was scheduled to hold in New Delhi on 15th April, 1964.

(c) No, Sir. The question has not arisen in the case of any other Consul because all Consulates had been holding receptions in celebration of the National Days of their countries at their respective headquarters. That is the reason why we advised the Israeli Consul also to hold the reception only at the headquarters.

SHRI DINESH SINGH: Sir, this, I would submit, does not arise out of this question. We have given our reasons in this House several times.

SHRI A. B. VAJPAYEE: May I know, Sir, if it is a fact that the management of the Asoka Hotel went out of its way and cancelled this **re**ception? I can understand the Minis-

that are specifically denied to them, or do they enjoy only those rights that are specifically conferred on them?

SHRI DINESH SINGH: Sir, this is generally in conformity with the international practice. There is a Vienna Convention. But it has not been ratified by all the countries. But one is generally governed by it. And then our country has its own set of rules.

SHRI B. K. P. SINHA: May I know, Sir, whether there is any rule or clause in the Vienna Convention which lays down that Consuls can hold celebrations only in the cities in which they have their headquarters?

SHRT DINESH SINGH: There is a convention and it is also clearly mentioned in the Vienna Convention that Consulate officers are restricted to Consulate functions. They can perform diplomatic functions with the consent of the receiving State. In this case there was no consent and we considered the holding of the National Day reception in Delhi to be a diplomatic act.

SHRI BHUPESH GUPTA: The hon-Minister has stated before this House that on the 7th the Consul was informed of the cancellation by the Government of India of this function-May I know, Sir, following that whether the Government made any enquiries from them as to why they did not make a public announcement of the cancellation of this function having got the intimation from the Government of India on the 7th?

SHRI DINESH SINGH: That is not our business. Why he did not send out the cancellation announcement or why did he not advertise, that is for him.

SHRI BHUPESH GUPTA: It is important because it has been made out in the press that the Consulate Officer was standing at the steps of the Asoka Hotel with tears in his eyes when the people who were coming to 1780

join the function had to be turned away. It was a nice piece of propaganda. Therefore, I think our External Affairs Ministry should have taken notice of it and inquired from the Israeli officer here as to why, after having got the intimation from the Government of India, he did not take steps in order to have it annulled rather than standing, if he at all did, at the steps of the Asoka Hotel with tears in his eyes?

SHRI DINESH SINGH: In fact he did advertise in the newspapers. It appeared on the day the party was to be held. Some people did not care to read the newspapers

SHRI A. D. MANI: Going back to the answer to my question I asked earlier, I would like to ask the Minister whether any representatives of the Government or the State Governments did attend the Independence Day celebrations at Bombay, and am I to understand from the reply of the Minister that the Government of India did not object to the celebrations of their Independence Day in any part of India except in Delhi?

SHRI DINESH SINGH: Sir, I could not follow the question. No Government official changed the independence day. How can we change the independence day?

MR. CHAIRMAN: He said celebrations.

SHRI A. D. MANI: Shutting out the celebrations in any part of India . . .

SHRI DINESH SINGH: Our national day?

SHRI A. D. MANI: Their national day being celebrated in Bombay or Calcutta. You have not objected to that. You did not want it to be held in Delhi.

SHRI DINESH SINGH: That is not true. I was talking about the receptions going to be held by the Consulate. Individuals can celebrate in any way they like.

SHRI NIREN GHOSH: Sir, from the hon. Minister's replies I understand that the Consul concerned exceeded the diplomatic prerogatives in trying to hold that celebration at the Asoka Hotel. If so, may I know whether the Government would enquire of him as to why he at all proceeded to hold a celebration meeting at the Asoka Hotel?

 SHRI DINESH SINGH: There is no need for any further enquiry. We sent for the Consul and told him that this was a wrong act and he should cancel it.

SHRI I. K. GUJRAL: While I can understand that the Government of India advised the Consul as it did, is it correct for the Ministry of External Affairs to use the Asoka Hotel, that being a Government Hotel as an arm for effecting its policies?

SHRI DINESH SINGH: That is not true. We only wanted to save the Asoka Hotel the loss and embarrassment in this case.

SHRI A. B. VAJPAYEE: Is it not a fact that certain Cabinet Ministers had agreed to attend this particular function, and if so, am I to understand that even the Cabinet Ministers do not know what is the foreign policy of the Government?

SHRI DINESH SINGH: I do not know which Cabinet Ministers agreed to attend.

SHRI A. B. VAJPAYEE: Sir, is the hon. Minister in a position to deny that Cabinet Ministers had accepted the invitation to attend the function? I can disclose their names.

MR. CHAIRMAN: How could he know who had accepted and who had not. I might proceed to the next item.

SHRI A. D. MANI: One question

MR. CHAIRMAN: This is probably your third or fourth supplementary. Go ahead.

to Questions

SHRI A. D. MANI: I would not take much time of the House. Suppose that function had been held at the Imperial Hotel, would the Government have had any objection?

SHRI DINESH SINGH: We would not have allowed the holding of the official function here anywhere.

MR. CHAIRMAN: Mr. Mani, any other question?

(No reply)

WRITTEN ANSWERS TO QUES-TIONS

U.S. SEVENTH FLEET

Will the PRIME MINISTER be pleased to state:

(a) whether it is fact that the U.S. Seventh Fleet has abandoned its proposed intention to visit the Indian Ocean in May, 1964; and

(b) if so, whether the decision is temporary or final?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) Government have no information on this subject.

(b) Question does not arise.

INDUCEMENT SCHEME FOR INDIANS FOR LEAVING CEYLON

\*237. SHRI SITARAM JAIPURIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a news-item